

Realisation of excise duty from Hindustan Lever Limited and Gesteners Limited

266. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE be pleased to state:

(a) what is the quantum of excise duty pending realisation at present against various units of Hindustan Lever Limited and Gesteners Limited;

(b) since when the amount is pending realisation; and

(c) the time by when these excise duties are likely to be realised from the above companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Recovery of excise duty from Cadburys India Limited

267. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE be pleased to state:

(a) what are the details of the excise duty at present pending realisation from Cadburys India Limited, the manufacturers of Chocolates:

(b) since when the excise duty realisation pending against the company;

(c) whether any show-cause notice was issued for the speedy recovery of the amount; and

(d) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Export of decapitated children's heads

268. SHRI MUKHTIAR SINGH MALIK:

SHRI SHANKER SINH VAGHELA:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the 'Blitz' of 17th August, 1985 to the effect that kids under 10 are being abducted, drugged and decapitated for the export of their heads abroad for medical research;

(b) whether it is also a fact that decapitated bodies are thrown into Ganga; and

(c) whether Government propose to put a complete ban on the export of human skeletons so as to save the lives of innocent children and if so, what are the details thereof?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) No specific instances have come to notice.

(c) A complete ban on export of 'Human Skeletons and parts thereof' has already been imposed with effect from the 19th August, 1985.

Constitution of Wage Board sugar industry

269. SHRI SHANKER SINH VAGHELA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the State Governments have agreed to the constitution of a Wage Board for sugar industry; and

(b) what progress has been made in the constitution of the Wage Board and